

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 878, 879 OF 2017 IN
DFR NO. 3388 OF 2017**

Dated: 8th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

GTL Infrastructure Ltd. & Anr.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant (s) : Mr. Sandeep S. Deshmukh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. G. Sai Kumar

Mr. Varun Agarwal

Mr. Saumya Saikumar

Ms. Nikita Chaukse for R-2

ORDER

I.A. No. 878 of 2017

(Appln. for leave to appeal)

In this application, the Applicant/Appellant has prayed that it may be granted leave to file the instant appeal.

Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1 and Mr. Sai Kumar appears on behalf of Respondent No.2.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of

the case, leave to file the instant appeal is granted. Application is disposed of.

IA NO. 879 OF 2017
(Appln. for condonation of delay)

There is 295 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1 and Mr. Sai Kumar appears on behalf of Respondent No.2.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR No. 3388 of 2017

Registry is directed to number the appeal and list the matter for admission on 15.11.2017. Tag to Appeal No. 337 of 2016 and other batch of matters.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vg